

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/TT/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 30.10.2025

In the matter of:

Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period in respect of the Combined Assets under the Northern Region System Strengthening Scheme-VI, filed under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

And in the matter of:

**Power Grid Corporation of India Limited,
Saudamini, Plot No-2,
Sector-29, Gurgaon-122001, Haryana.**

...Petitioner

Versus

- 1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow – 226001, Uttar Pradesh.**
- 2. Ajmer Vidyut Vitran Nigam Limited,
Corporate Office, Vidyut Bhawan, Panchsheel Nagar,
Makarwali Road, Ajmer – 305004, Rajasthan.**
- 3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL, Sub-station Building,
Caligiri Road, Malviya Nagar, Jaipur – 302017,
Rajasthan.**



- 4. Jodhpur Vidyut Vitran Nigam Ltd.,**
New Power House, Industrial Area,
Jodhpur – 342003, Rajasthan.
- 5. Himachal Pradesh State Electricity Board,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla – 171004, Himachal Pradesh.
- 6. Punjab State Power Corporation Limited,**
The Mall, PSEB Head Office,
Patiala – 147001, Punjab.
- 7. Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula – 134109, Haryana.
- 8. Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC building, Narwal, Jammu.
- 9. BSES Yamuna Power Limited,**
B-Block, Shakti Kiran Building, (Near Karkardooma Court),
Karkardooma 2nd Floor, New Delhi – 110092.
- 10. BSES Rajdhani Power Limited,**
BSES Bhawan, Nehru Place, New Delhi.
- 11. Tata Power Delhi Distribution Limited,**
33 kV Sub-station Building, Hudson Lane,
Kingsway Camp, North Delhi – 110009.
- 12. Chandigarh Electricity Department,**
Chandigarh Administration Sector-9, Chandigarh.
- 13. Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road, Dehradun,
Uttarakhand.
- 14. North Central Railway,**
Allahabad, Uttar Pradesh.
- 15. New Delhi Municipal Council,**
Palika Kendra, Sansad Marg, New Delhi – 110 002.

...Respondent(s)



For Petitioner: Shri V C Sekhar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vishal Sagar, PGCIL
Ms. Suchitra Gautam, PGCIL
Shri G. Vijay, PGCIL
Shri Vivek Kumar, PGCIL
Shri Amit Yadav, PGCIL
Shri Abhijit Dimari, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Amit Garg, PGCIL
Shri Ranjit Pandey, PGCIL
Ms. Ashita Chauhan, PGCIL
Shri Ashish Alankar, PGCIL

For Respondents: None

ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited, a deemed transmission licensee, seeking a true-up of the transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”), and the determination of the transmission tariff for the 2024-29 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (hereinafter referred to as “the 2024 Tariff Regulations”) concerning the following Combined Assets under the works associated with “Northern Region System Strengthening Scheme–VI” in the Northern Region:

Asset-1: LILO of 400 kV S/C Ballabgarh - Bhiwadi Transmission Line at Gurgaon, along with associated bays.

Asset-2: 315 MVA, 400/220 kV ICT-I along with associated bays at the GIS Sub-station at Gurgaon.

Asset-3: 315 MVA, 400/220 kV ICT-II along with associated bays at GIS Sub-station at Gurgaon.



Assets 1, 2, and 3 are collectively referred to as the “Combined Assets” in this order.

2. The Petitioner has made the following prayers in the instant petition:

- “a) Approve the trued-up Transmission Tariff for 2019-24 block and transmission tariff for 2024-29 block for the assets covered under this petition, as per para 16 and 17 above.*
- b) Admit the capital cost claimed and additional capitalization incurred during 2019-24.*
- c) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulations, 2019 and Tariff Regulations, 2024 as per para 16 and 17 above for respective block.*
- d) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 94(1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, and other expenditure (if any) in relation to the filing of petition.*
- e) Allow the petitioner to bill and recover RLDC fees and charges and Licensee fee, separately from the respondents in terms of Regulation 94(3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.*
- f) Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2024-29 period, if any, from the respondents.*
- g) Allow the petitioner to file a separate petition before the Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 23 above.*
- h) Allow the petitioner to file a separate petition before the Commission for claiming the overall insurance expenses and consequential IOWC on that insurance expenses as mentioned at para 23 above.*
- i) Allow the petitioner to file a separate petition before the Commission for claiming the overall capital spares as per actual as mentioned at Para 23 above.*
- j) Allow the petitioner to claim expenses of CTUIL borne by POWERGRID through a separate petition as mentioned at para 24 above.*



- k) *Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries and*
- l) *Pass such other relief as the Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.”*

Background

3. The brief facts of the case are as follows:

- a. The Investment Approval (IA) and expenditure sanction for the transmission project were granted by the Board of Directors of the Petitioner through a Memorandum dated 22.1.2007, at an estimated cost of ₹18695 lakh, including an Interest During Construction (IDC) of ₹1236 lakh, based on the 2nd Quarter, 2006 price level.
- b. The Revised Cost Estimate (RCE) was approved vide Memorandum dated 16.8.2011, at an estimated cost of ₹26587 lakh, including an IDC of ₹1953 lakh at the 3rd Quarter, 2010 price level.
- c. The Revised Cost Estimate -II (RCE-II) was approved vide Memorandum dated 22.7.2016 for ₹25597 lakh, including an IDC of ₹1682 lakh, based on the February 2016 price level.
- d. The scope of work covered under the transmission project is as follows:

Transmission Line:

- i. LILO of Ballabgharh - Bhiwadi 400 kV S/C line at Gurgaon (including multi-circuit)

Sub-station

- ii. 2 x 315 MVA 400/220 kV Gurgaon (GIS) Sub-station

4. The Commission, vide order dated 30.8.2012 in Petition No. 343 of 2010,



approved the transmission tariff for Assets-1 and 2 from their CODs up to 31.3.2014. Subsequently, vide order dated 9.5.2013 in Petition No. 147/TT/2011, the Commission approved the transmission tariff for Asset-3. Thereafter, vide order dated 25.2.2016 in Petition No. 10/TT/2015, the Commission trued up the transmission tariff for the 2009-14 tariff period and determined the tariff for the Combined Assets for the 2014-19 tariff period. Further, vide order dated 9.5.2020 in Petition No. 19/TT/2020, the Commission carried out the truing-up exercise for the 2014-19 tariff period and determined the transmission tariff for the 2019-24 tariff period for the Combined Assets.

5. The Respondents in the instant Petition are distribution licensees, transmission licensees and power departments that are procuring transmission services from the Petitioner, mainly beneficiaries of the Northern Region.

6. The Petitioner has served a copy of the Petition on the Respondents and published notices regarding the filing of the Petition in newspapers, in compliance with Section 64 of the Electricity Act, 2003 ("the Act"). No comments or suggestions have been received from the general public in response to the said notices. None of the Respondents has filed a reply to the Petition.

7. Hearings in the matter were held on 22.4.2025 and 20.6.2025, and the order was reserved on 20.6.2025.

8. This order is issued after considering the submissions made by the Petitioner in its Petition vide affidavit dated 17.9.2024 and the additional affidavits dated 13.5.2025 and 7.7.2025.

9. Having heard the representatives of the Petitioner and examined the material on record, we proceed to dispose of the Petition.



TRUING-UP OF ANNUAL FIXED CHARGES FOR THE 2019-24 TARIFF PERIOD

10. The details of the trued-up transmission charges claimed by the Petitioner in respect of the Combined Assets for the 2019-24 tariff period are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	1133.57	1133.57	1133.57	1131.42	351.88
Interest on Loan	653.47	550.59	447.85	345.31	280.97
Return on Equity	1360.31	1360.31	1360.31	1360.31	1363.16
Interest on Working Capital	66.48	61.33	56.45	55.71	51.78
O&M Expenses	439.38	455.04	471.01	487.83	504.39
Total	3653.21	3560.84	3469.19	3380.58	2552.18

11. The details of the trued-up Interest on Working Capital (IWC) claimed by the Petitioner in respect of the Combined Assets for the 2019-24 tariff period are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
O&M Expenses	36.62	37.92	39.25	40.65	42.03
Maintenance Spares	65.91	68.26	70.65	73.18	75.66
Receivables	449.16	439.01	427.71	416.79	313.79
Total Working Capital	551.69	545.19	537.61	530.62	431.48
Rate of Interest (in %)	12.05	11.25	10.50	10.50	12.00
Interest on Working Capital	66.48	61.33	56.45	55.71	51.78

Capital Cost for the 2019-24 Tariff Period

12. The capital cost of the transmission system has been considered in accordance with Regulations 19(1) and 19(3) of the 2019 Tariff Regulations.

13. The capital cost of ₹24142.09 lakh as on 31.3.2019, was approved by the Commission for the Combined Assets in Petition No. 19/TT/2020, and the same has been considered as the opening capital cost as on 1.4.2019 for truing-up of transmission tariff for the 2019-24 tariff period in accordance with Regulation 19 of the 2019 Tariff Regulations in the instant Petition.



Additional Capital Expenditure (ACE)

14. The Commission, through order dated 9.5.2020 in Petition No. 19/TT/2020, approved the following ACE concerning the Combined Assets for the 2019-24 tariff period:

(₹ in lakh)

Assets	FR Apportioned Approved Cost	Capital Cost allowed as on 31.3.2019	Actual ACE		Total Capital Cost as on 31.3.2024
			2019-20	2020-21	
Combined Assets	25597.00	24142.09	433.75	433.75	25009.59

15. Against the above, the Petitioner has claimed the following ACE for the Combined Assets based on actual expenditure, in accordance with Regulation 25(1)(d) of the 2019 Tariff Regulations:

(₹ in lakh)

Particulars	Regulations	Actual ACE				
		2019-20	2020-21	2021-22	2022-23	2023-24
Liability for works executed prior to the cut-off date	25(1)(d)	0.00	0.00	0.00	0.00	101.16
Total		0.00	0.00	0.00	0.00	101.16

16. The Commission, vide Record of Proceedings (RoP) dated 22.4.2025, directed the Petitioner to submit the reasons for claiming ACE beyond the cut-off date for the 2019-24 tariff period.

17. In response, the Petitioner, vide affidavit dated 13.5.2025, has submitted that the ACE claimed beyond the cut-off date, i.e., during the FY. 2023-24, pertains to undischarged liabilities towards final payment or withheld payment arising due to contractual exigencies for the works executed within the cut-off date and has been claimed as per Regulation 25(1)(d) of the 2019 Tariff Regulations. The Petitioner further reiterated that the variation between the approved ACE and the actual ACE claimed is attributable to payments made to the vendor upon receipt of final invoices, incorporating



the amendments, and to reconciliations carried out in accordance with the contractual clauses. The Petitioner has further requested the Commission to allow the actual ACE incurred during the 2019-24 tariff period in respect of the Combined Assets and approve the tariff as claimed in the Petition.

18. The Commission, vide RoP dated 22.4.2025, directed the Petitioner to submit the details of Liquidated Damages (LD). In response, the Petitioner, vide affidavit dated 13.5.2025, has submitted that, as on the date, no amount has been recovered as LD.

19. The Commission, through RoP dated 20.6.2025, directed the Petitioner to submit Form-5. In compliance, the Petitioner, vide affidavit dated 7.7.2025, has submitted that the item-wise break-up of expenditure incurred for the Combined Assets is not readily available and the ACE claimed remains within the limits of the capital cost admitted by the Commission in its order dated 9.5.2020.

20. We have considered the submissions made by the Petitioner in the Petition, as well as submissions made vide affidavits dated 13.5.2025 and 7.7.2025. The ACE claimed by the Petitioner is allowed, as the expenditure incurred after the cut-off date relates to works within the original scope and has been executed before the cut-off date. Accordingly, the ACE is permissible under Regulation 25(1)(d) of the 2019 Tariff Regulations, since the expenditure was incurred to meet liabilities for works of the original scope completed before the cut-off date. The allowed ACE for the 2019-24 tariff period is summarised as follows:

(₹ in lakh)				
Assets	FR Apportioned Approved Cost	Capital Cost allowed as on 31.3.2019	Actual ACE allowed	Total Capital Cost as on 31.3.2024
			2023-24	
Combined Assets	25597.00	24142.09	101.16	24243.25



Debt-Equity ratio

21. The details of the debt-equity ratio considered and allowed under Regulation 18 of the 2019 Tariff Regulations for computation of tariff of the Combined Assets during the 2019-24 tariff period are as follows:

Funding	Capital Cost as on 31.3.2019 (₹ in lakh)	(in %)	ACE in 2019- 24 (₹ in lakh)	(in %)	Capital Cost as on 31.3.2024 (₹ in lakh)	(in %)
Debt	16899.46	70%	70.81	70%	16970.28	70%
Equity	7242.63	30%	30.35	30%	7272.98	30%
Total	24142.09		101.16		24243.25	

Depreciation

22. The depreciation has been worked out based on the admitted capital expenditure as on 1.4.2019 and thereafter up to 31.3.2024. The Weighted Average Rate of Depreciation (WAROD) has been worked out for the Combined Assets in accordance with the rates specified under Regulation 33 of the 2019 Tariff Regulations. As the Combined Assets have completed 12 years of useful life as on 31.3.2023, accordingly, depreciation from FY 2023-24 onwards has been spread over the remaining useful life of the Combined Assets.

23. The depreciation allowed for the Combined Assets for the 2019-24 tariff period is as follows:

(₹ in lakh)						
Combined Assets						
Sl. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
A	Opening Gross Block	24142.09	24142.09	24142.09	24142.09	24142.09
B	Addition during the year 2019-24 due to ACE	0.00	0.00	0.00	0.00	101.16
C	Closing Gross Block (A+B)	24142.09	24142.09	24142.09	24142.09	24243.25
D	Average Gross Block (A+C)/2	24142.09	24142.09	24142.09	24142.09	24192.67



E	Average Gross Block (90% depreciable assets)	21005.04	21005.04	21005.04	21005.04	21055.62
F	Average Gross Block (100% depreciable assets)	323.48	323.48	323.48	323.48	323.48
G	Depreciable value (excluding IT equipment and software) (E*90%)	18904.54	18904.54	18904.54	18904.54	18950.06
H	Depreciable value of IT equipment and software (F*100%)	323.48	323.48	323.48	323.48	323.48
I	Total Depreciable Value (G+H)	19228.02	19228.02	19228.02	19228.02	19273.54
J	Weighted average rate of Depreciation (WAROD) (in %)	5.21	5.09	5.09	5.09	Spread over
K	Elapsed useful life at the beginning of the year (Year)	8.00	9.00	10.00	11.00	12.00
L	Balance useful life at the beginning of the year (Year)	20.00	19.00	18.00	17.00	16.00
M	Depreciation during the year (D*J)	1258.61	1228.20	1228.20	1228.20	326.18
N	Cumulative Depreciation at the end of the year	10370.04	11598.24	12826.44	14054.64	14380.82
O	Remaining Aggregate Depreciable Value at the end of the year	8857.97	7629.77	6401.57	5173.37	4892.71

24. The details of depreciation approved vide order dated 9.5.2020 in Petition No. 19/TT/2020 in respect of the Combined Assets, the depreciation claimed by the Petitioner in the instant Petition, and the trued-up depreciation allowed in the instant order are as follows:

(₹ in lakh)					
Combined Assets	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020.	1145.04	1167.94	1179.39	1179.39	389.10
Claimed by the Petitioner in the instant Petition.	1133.57	1133.57	1133.57	1131.42	351.87
Approved after truing- up in this order.	1258.61	1228.20	1228.20	1228.20	326.18



Interest on Loan (IoL)

25. The Petitioner has claimed the Weighted Average Rate of Interest on Loan based on its actual loan portfolio and prevailing interest rates.

26. We have considered the Petitioner's submissions and perused the records. The IoL has been calculated based on the actual interest rates submitted by the Petitioner, in accordance with Regulation 32 of the 2019 Tariff Regulations. The trued-up IoL allowed in respect of the Combined Assets is as follows:

		(₹ in lakh)				
	Particulars	Combined Assets				
		2019-20	2020-21	2021-22	2022-23	2023-24
	Interest on Loan					
A	Gross Normative Loan	16899.46	16899.46	16899.46	16899.46	16899.46
B	Cumulative Repayments up to the Previous Year	9111.43	10370.04	11598.24	12826.44	14054.64
C	Net Loan Opening (A-B)	7788.03	6529.42	5301.22	4073.02	2844.82
D	Additions	0.00	0.00	0.00	0.00	70.81
E	Repayment during the year	1258.61	1228.20	1228.20	1228.20	326.18
F	Net Loan Closing (C+D-E)	6529.42	5301.22	4073.02	2844.82	2589.45
G	Average Loan (C+F)/2	7158.72	5915.32	4687.12	3458.92	2717.13
H	Weighted Average Rate of Interest on Loan (%)	9.0493	9.0444	9.0401	9.0358	9.0191
I	Interest on Loan (G*H)	647.82	535.00	423.72	312.54	245.06

27. The details of IoL allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020 for the Combined Assets, IoL claimed by the Petitioner in the instant Petition, and trued-up IoL allowed in the instant order are as follows:

		(₹ in lakh)				
Combined Assets		2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020.		666.73	589.40	496.76	389.86	318.62



Claimed by the Petitioner in the instant Petition.	653.47	550.59	447.86	345.31	280.98
Approved after truing-up in this order.	647.82	535.00	423.72	312.54	245.06

Return on Equity (RoE)

28. The Petitioner has submitted that it is liable to pay Income Tax at the Minimum Alternate Tax (MAT) rate of 17.472%, i.e., 15% Income Tax+12% Surcharge on Income Tax and +4% Health and Education Cess on Income Tax and Surcharge. Accordingly, the Petitioner has claimed the following effective tax rates for the 2019-24 tariff period:

Year	Claimed effective tax rate (in %)	Grossed-up RoE [(Base Rate)/(1-t)] (in %)
2019-20	17.472	18.782
2020-21	17.472	18.782
2021-22	17.472	18.782
2022-23	17.472	18.782
2023-24	17.472	18.782

29. The Petitioner has submitted that Income Tax assessments have been completed and Assessment Orders issued by the Income Tax Department for FYs 2019-20 and 2020-21. Further, the Income Tax Assessment for FYs 2021-22, 2022-23, and 2023-24 are stated to be in progress with the Income Tax Authorities. The Assessment Orders for FYs 2019-20 and 2020-21, along with Income Tax Returns (ITRs) for FYs 2021-22, 2022-23 and 2023-24, were submitted vide affidavit dated 17.12.2024 in Petition No. 401/TT/2024. The ITR for FY 2023-24 has now been filed, and the revised computation of the effective tax rate is as follows:

Financial Year	Basis considered	Total Tax & Interest paid (Rs)	Assessed MAT Income under Sec 115 JB (Rs)	Effective Tax percentage	Grossed up ROE (Base rate/(1-t))
2019-20	Assessment Order	24,52,62,76,991	1,40,37,47,53,855	17.472%	18.782%



2020-21	Assessment Order	26,08,93,59,008	1,49,32,09,65,036	17.472%	18.782%
2021-22	Actual Tax paid	31,81,46,40,406	1,82,08,92,88,030	17.472%	18.782%
2022-23	Actual Tax paid	30,42,88,20,993	1,74,15,76,29,306	17.472%	18.782%
2023-24	Actual Tax paid	31,32,12,38,737	1,79,26,53,31,597	17.472%	18.782%

30. The Petitioner has requested that it be permitted to recover the differential tariff on account of trued-up RoE, based on the effective tax rate calculated upon completion of Income Tax assessment or re-assessment for FYs 2019-20, 2020-21, 2021-22, 2022-23 and 2023-24, on receipt of the respective assessment orders, directly from the beneficiaries on a year-to-year basis, as provided in the regulations. Further, the audited statements of actual taxes paid for FYs 2014-15, 2015-16 and 2016-17 have already been submitted in the Petitions filed during the truing up of the 2014-19 tariff period and are, therefore, submitted in the instant Petition.

31. We note that the entities covered under the MAT regime are paying Income Tax as per the MAT rates notified for the respective financial year under the Income Tax Act, 1961 (IT Act, 1961), which is levied on the book profit of the entity computed as per Section 115 JB of the IT Act, 1961. Section 115 JB (2) defines book profit as net profit in the statement of Profit and Loss prepared in accordance with Schedule-III of the Companies Act, 2013, subject to some additions and deductions as mentioned in the IT Act, 1961. Since the Petitioner has been paying the MAT rates for the respective financial year, the notified MAT rates for that financial year shall be considered as an effective tax rate for the purpose of grossing up the RoE to true-up the 2019-24 tariff period in terms of the provisions of the 2019 Tariff Regulations. Interest imposed on any additional income tax demand as per the Assessment Order of the Income Tax Authorities shall be considered on the actual payment. However, the penalty (for default on the part of the Assessee), if any, imposed shall not be taken into account for the purpose of grossing up the rate of



RoE. Any under-recovery or over-recovery of the grossed-up RoE rates after truing up shall be recovered or refunded to the beneficiaries or the long-term customers, as the case may be, on a year-to-year basis. Therefore, the following effective tax rate based on the notified MAT rates is considered for the purpose of grossing up the rate of RoE:

Year	Notified MAT rates (in %) (Inclusive of surcharge & cess)	Effective Tax (in %) (t)	Base rate of RoE (in %)	Grossed-up RoE [(Base Rate)/(1-t)] (in %)
2019-20	17.472	17.472	15.500	18.782
2020-21	17.472	17.472	15.500	18.782
2021-22	17.472	17.472	15.500	18.782
2022-23	17.472	17.472	15.500	18.782
2023-24	17.472	17.472	15.500	18.782

32. Accordingly, the trued-up RoE allowed in respect of the Combined Assets for the 2019-24 tariff period is as follows:

(₹ in lakh)						
	Particulars	Combined Assets				
		2019-20	2020-21	2021-22	2022-23	2023-24
	Return on Equity					
A	Opening Equity	7242.63	7242.63	7242.63	7242.63	7242.63
B	Additions	0.00	0.00	0.00	0.00	30.35
C	Closing Equity (A+B)	7242.63	7242.63	7242.63	7242.63	7272.98
D	Average Equity (A+C)/2	7242.63	7242.63	7242.63	7242.63	7257.80
E	Return on Equity (Base Rate) (in %)	15.50	15.50	15.50	15.50	15.50
F	MAT Rate for respective year (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (in %)	18.782	18.782	18.782	18.782	18.782
H	Return on Equity (D*G)	1360.31	1360.31	1360.31	1360.31	1363.16

33. The details of RoE approved vide order dated 9.5.2020 in Petition No.19/TT/2020 for the Combined Assets, RoE claimed by the Petitioner in the instant Petition, and trued-up RoE allowed in the instant order are as follows:



(₹ in lakh)					
Combined Assets	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020.	1372.49	1396.93	1409.15	1409.15	1409.15
Claimed by the Petitioner in the instant Petition.	1360.31	1360.31	1360.31	1360.31	1363.16
Approved after truing-up in this order.	1360.31	1360.31	1360.31	1360.31	1363.16

Operation and Maintenance Expenses (O&M Expenses)

34. The Petitioner has claimed the following O&M Expenses for the Combined Assets for the 2019-24 tariff period:

(₹ in lakh)					
O&M Expenses	2019-20	2020-21	2021-22	2022-23	2023-24
	439.34	455.05	471.02	487.85	504.37

35. We have considered the Petitioner's submissions. The O&M Expenses allowed for the Combined Assets in accordance with Regulation 35(3) of the 2019 Tariff Regulations are as follows:

(₹ in lakh)					
Particulars	Combined Assets				
	2019-20	2020-21	2021-22	2022-23	2023-24
LIL0 of Ballabgarh - Bhiwadi 400 kV S/C line at Gurgaon (including Multi circuit)					
No. of Bays	4	4	4	4	4
Norms (Rs Lakh per Bay)	32.15	33.28	34.45	35.66	36.91
2 x 315 MVA 400/220 kV Gurgaon (GIS) Sub-station					
No. of Bays	6	6	6	6	6
Norms (Rs Lakh per Bay)	22.51	23.30	24.12	24.96	25.84
Transmission Line					
D/C Twin/Triple Conductor	33.192	33.192	33.192	33.192	33.192
Norms (Rs Lakh per Bay)	0.881	0.912	0.944	0.977	1.011



Total O&M Expenses (Rs in lakh)	439.34	455.05	471.02	487.85	504.36
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36. The details of O&M Expenses approved vide order dated 9.5.2020 in Petition No. 19/TT/2020, the O&M Expenses claimed by the Petitioner in the instant Petition, and the trued-up of O&M Expenses allowed in the instant order are as follows:

(₹ in lakh)					
Combined Assets	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020.	442.15	457.85	473.82	490.66	507.17
Claimed by the Petitioner in the instant Petition.	439.34	455.04	471.01	487.85	504.37
Approved after truing up in this order.	439.34	455.05	471.02	487.85	504.36

Interest on Working Capital (IWC)

37. IWC has been worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. The Rate of Interest (ROI) considered is 12.05% (SBI 1-year MCLR applicable as on 1.4.2019 of 8.55% plus 350 basis points) for FY 2019-20, 11.25% (SBI 1-year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points) for FY 2020-21, 10.50% (SBI 1-year MCLR applicable as on 1.4.2021 of 7.00% plus 350 basis points) for FY 2021-22 and 12.00% (SBI 1-year MCLR applicable as on 1.4.2023 of 8.50% plus 350 basis points) for FY 2023-24.

38. The components of working capital and the interest allowed thereon for the Combined Assets for the 2019-24 tariff period are as follows:



(₹ in lakh)

	Particulars	Combined Assets				
		2019-20	2020-21	2021-22	2022-23	2023-24
	Interest on Working Capital					
A	Working Capital for O&M Expenses (O&M Expenses for one month)	36.61	37.92	39.25	40.65	42.03
B	Working Capital for Maintenance Spares (15% of O&M Expenses)	65.90	68.26	70.65	73.18	75.65
C	Working Capital for Receivables (Equivalent to 45 days of Annual Fixed Cost /Annual Transmission Charges)	464.06	448.89	436.51	424.78	306.10
D	Total Working Capital (A+B+C)	566.57	555.07	546.42	538.61	423.79
E	Rate of Interest for Working Capital (in %)	12.05	11.25	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	68.27	62.45	57.37	56.55	50.85

39. The details of IWC allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020 for the Combined Assets, IWC claimed by the Petitioner in the instant Petition, and trued-up IWC allowed in the instant order in respect of the Combined Assets are as follows:

(₹ in lakh)

Combined Assets	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020.	67.15	67.54	67.20	66.32	53.94
Claimed by the Petitioner in the instant Petition.	66.48	61.33	56.45	55.71	51.78
Approved after truing-up in this order.	68.27	62.45	57.37	56.55	50.85

Trued-up Annual Fixed Charges for the 2019-24 Tariff Period

40. Accordingly, the Annual Fixed Charges (AFC) allowed after truing-up for the 2019-



24 tariff period in respect of the Combined Assets are as follows:

(₹ in lakh)

	Particulars	Combined Assets				
		2019-20	2020-21	2021-22	2022-23	2023-24
	Annual Transmission Charges					
A	Depreciation	1258.61	1228.20	1228.20	1228.20	326.18
B	Interest on Loan	647.82	535.00	423.72	312.54	245.06
C	Return on Equity	1360.31	1360.31	1360.31	1360.31	1363.16
D	Interest on Working Capital	68.27	62.45	57.37	56.55	50.85
E	O&M Expenses	439.34	455.05	471.02	487.85	504.36
F	Total (A+B+C+D+E)	3774.36	3641.00	3540.62	3445.46	2489.62

41. The details of the AFC allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020, for the Combined Assets, AFC claimed by the Petitioner in the instant Petition, and the trued-up AFC allowed for the Combined Assets for the 2019-24 tariff period in the instant order are as follows:

(₹ in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Allowed vide order dated 9.5.2020 in Petition No. 19/TT/2020.	3693.57	3679.66	3626.32	3535.37	2677.98
Claimed by the Petitioner in the instant Petition.	3653.17	3560.84	3469.20	3380.60	2552.16
Approved after truing-up in this order.	3774.36	3641.00	3540.62	3445.46	2489.62

DETERMINATION OF ANNUAL FIXED CHARGES FOR THE 2024-29 TARIFF PERIOD

42. The Petitioner has claimed the following transmission charges in respect of the Combined Assets for the 2024-29 tariff period:

(₹ in lakh)

Particulars	Combined Assets				
	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	372.17	390.67	390.67	390.67	390.67
Interest on Loan	269.77	254.53	216.27	165.38	144.65
Return on Equity	1382.23	1398.44	1398.44	1398.44	1398.44
Interest on Working Capital	45.78	46.90	47.18	47.23	48.00



O&M Expenses	363.14	382.32	402.10	423.06	445.87
Total	2433.09	2472.86	2454.66	2424.78	2427.63

43. The details of IWC claimed by the Petitioner for the 2024-29 tariff period for the Combined Assets are as under:

(₹ in lakh)

Particulars	Combined Assets				
	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses	30.26	31.86	33.51	35.26	37.16
Maintenance Spares	54.47	57.35	60.32	63.46	66.88
Receivables	299.97	304.87	302.63	298.13	299.30
Total Working Capital	384.70	394.08	396.46	396.85	403.34
Rate of Interest (%)	11.90	11.90	11.90	11.90	11.90
Interest on Working Capital	45.78	46.90	47.18	47.23	48.00

Capital Cost

44. Regulation 19 of the 2024 Tariff Regulations provides as follows:

“19. Capital Cost: (1) The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence checks in accordance with these regulations shall form the basis for the determination of tariff for existing and new projects.

(2) The Capital Cost of a new project shall include the following:

- (a) The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;
- (b) Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed and, in the event actual equity is in excess of 30% on a pari-passu basis, by treating the excess equity over and above 30% of the funds deployed as a normative loan, or (ii) being equal to the actual amount of the loan in the event of actual equity being less than 30% of the funds deployed;
- (c) Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;
- (d) Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;
- (e) Capitalised initial spares subject to the ceiling rates in accordance with these regulations;
- (f) Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;
- (g) Adjustment of revenue due to the sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 6 of these regulations;
- (h) Adjustment of revenue earned by the transmission licensee by using the



assets before the date of commercial operation;

(i) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;

(j) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway;

(k) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;

(l) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;

(m) Expenditure on account of the fulfilment of any conditions for obtaining environment clearance for the project;

(n) Expenditure on account of change in law and force majeure events; and

(o).....

(p).....

(3) The Capital cost of an existing project shall include the following:

(a) Capital cost admitted by the Commission prior to 1.4.2024 duly trued up by excluding liability, if any, as on 1.4.2024;

(b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;

(c) Capital expenditure on account of renovation and modernisation as admitted by this Commission in accordance with these regulations;

(d) to (h).....

(i) Expenditure on account of change in law and force majeure events;

(4) & (5)

(6) The following shall be excluded from the capital cost of the existing and new projects:

(a) The assets forming part of the project but not in use, as declared in the tariff petition;

(b) De-capitalised Assets after the date of commercial operation on account of obsolescence;

(c) De-capitalised Assets on account of upgradation or shifting from one project to another project:

Provided that in case such an asset is recommended for further utilisation by the Regional Power Committee in consultation with CTU, such asset shall be de-capitalised from the original project only after its redeployment;

Provided further that unless shifting of an asset from one project to another is of a permanent nature, there shall be no de-capitalization of the concerned assets.

(d)



(e) Proportionate cost of land of the existing generation or transmission project, as the case may be, which is being used for generating power from a generating station based on renewable energy as may be permitted by the Commission; and

(f) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project that does not carry any liability of repayment.”

45. The Petitioner has claimed the following capital cost for the Combined Assets for the 2024-29 tariff period:

Assets	Capital Cost claimed as on 1.4.2024	ACE Claimed	(₹ in lakh)
		2024-29	Estimated Completion Cost as on 31.3.2029
Combined Assets	24243.25	575.52	24818.77

46. We have considered the Petitioner's submission. The capital cost has been assessed in accordance with Regulation 19(3) of the 2024 Tariff Regulations. The element-wise capital cost (i.e., land, building, transmission line, sub-station, and PLCC) as admitted by the Commission as on 31.3.2024 has been considered as the capital cost as on 1.4.2024 for the Combined Assets as detailed below:

Elements	(₹ in lakh)
Combined Assets	
Freehold Land	2813.57
Leasehold Land	0.00
Building Civil Works and Colony	1313.25
Transmission Line	7283.03
Sub-station	12279.57
PLCC	140.34
Batteries	90.01
IT Equipment (Incl. Software)	323.48
Total	24243.25

47. The trued-up capital cost of ₹24243.25 lakh for the Combined Assets is considered as the admitted capital cost as on 1.4.2024 for the purpose of determining the tariff for the 2024-29 tariff period.



Additional Capital Expenditure (ACE)

48. Regulations 24 and 25 of the 2024 Tariff Regulations provide as follows:

“24. Additional Capitalisation within the original scope and up to the cut-off date:

(1) The additional capital expenditure in respect of a new project or an existing project incurred or projected to be incurred, on the following counts within the original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

- (a) Payment made towards admitted liabilities for works executed up to the cut-off date;*
- (b) Works deferred for execution;*
- (c) Procurement of initial capital spares within the original scope of work, in accordance with the provisions of Regulation 23 of these regulations;*
- (d) Payment against the award of arbitration or for compliance with the directions or order of any statutory authority or order or decree of any court of law;*
- (e) Change in law or compliance with any existing law which is not provided for in the original scope of work;*
- (f) For uninterrupted and timely development of Hydro projects, expenditure incurred towards developing local infrastructure in the vicinity of the power plant not exceeding Rs. 10 lakh/MW shall be considered as part of capital cost and in case the same work is covered under budgetary support provided by Government of India, the funding of such works shall be adjusted on receipt of such funds;*

Provided that such expenditure shall be allowed only if the expenditure is incurred through Indian Governmental Instrumentality; and

- (g) Force Majeure events.*

Provided that in case of any replacement of the assets, the additional capitalization shall be worked out after adjusting the gross fixed assets and cumulative depreciation of the assets replaced on account of de-capitalization.

(2) The generating company or the transmission licensee, as the case may be shall submit the details of works asset wise/work wise included in the original scope of work along with estimates of expenditure, liabilities recognized to be payable at a future date and the works deferred for execution.

25. Additional Capitalisation within the original scope and after the cut-off date

(1) The additional capital expenditure incurred or projected to be incurred in respect of an existing project or a new project on the following counts within the original scope of work and after the cut-off date may be admitted by the Commission, subject to prudence check:

- (a) Payment made against award of arbitration or for compliance with the directions or order of any statutory authority; or order or decree of any court of law;*
- (b) Change in law or compliance with any existing law which is not provided for in the original scope of work;*
- (c) Deferred works relating to ash pond or ash handling system or raising of ash dyke in the original scope of work;*



- (d) *Payment made towards liability admitted for works within the original scope executed prior to the cut-off date;*
- (e) *Force Majeure events;*
- (f) *Works within original scope executed after the cut-off date and admitted by the Commission, to the extent of actual payments made; and*

(2) In case of replacement of assets deployed under the original scope of the existing project after the cut-off date, the additional capitalization may be admitted by the Commission after making necessary adjustments in the gross fixed assets and the cumulative depreciation, subject to prudence check on the following grounds:

- (a) Assets whose useful life is not commensurate with the useful life of the project and such assets have been fully depreciated in accordance with the provisions of these regulations;*
- (b) The replacement of the asset or equipment is necessary on account of change in law or Force Majeure conditions;*
- (c) The replacement of such asset or equipment is necessary on account of obsolescence of technology; and*
- (d) The replacement of such asset or equipment has otherwise been allowed by the Commission.*
- (e) The additional expenditure, excluding recurring expenses covered in O&M expenses, involved in relation to the renewal of lease of lease hold land on case to case basis.*

Provided that any claim of additional capitalization with respect to the replacement of assets under the original scope and on account of obsolescence of technology, less than ₹ 20 lakhs shall not be considered as part of Capital cost and shall be met through normative O&M expenses”.

49. The Petitioner has claimed an amount of ₹572.52 lakh towards ACE for the 2024-29 tariff period. The Commission, in its RoP dated 22.4.2025, directed the Petitioner to submit the reason for claiming the ACE beyond the cut-off date.

50. In response, the Petitioner, vide affidavit dated 13.5.2025, has submitted that the ACE claimed for the 2024-29 tariff period is on account of liability and retention payments for works within the original scope and executed prior to the cut-off date and are covered under Regulation 25(1)(d) of the 2024 Tariff Regulations.

51. The Petitioner has claimed ACE of ₹572.52 lakh for the Combined Assets for the 2024-29 tariff period under Regulations 25(1)(d) of the 2024 Tariff Regulations. The same has been summarised as under:



(₹ in lakh)				
Assets	FR Apportioned Approved Cost	Capital Cost allowed as on 1.4.2024	Estimated ACE	Capital Cost as on 31.3.2029
			2024-25	
Combined Assets	25597.00	24243.25	572.52	24818.77

52. We have considered the Petitioner's submission, and allowed the ACE claimed for the 2024-29 tariff period in accordance with Regulation 25(1)(d) of the 2024 Tariff Regulations, and the approved details are as follows:

(₹ in lakh)				
Assets	FR Apportioned Approved Cost	Capital Cost allowed as on 1.4.2024	Approved ACE	Capital Cost as on 31.3.2029
			2024-25	
Combined Assets	25597.00	24243.25	572.52	24818.77

Debt-Equity ratio

53. Regulation 18 of the 2024 Tariff Regulations provides as follows:

"18. Debt-Equity Ratio: (1) For new projects, the debt-equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff:*
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment:*
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.*

Explanation.-The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilised for meeting the capital expenditure of the generating station or the transmission system.

(2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or approval of the competent authority in other cases regarding infusion of funds from internal resources in support of the utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.



(3) In case of the generating station and the transmission system, including the communication system declared under commercial operation prior to 1.4.2024, the debt-equity ratio allowed by the Commission for the determination of tariff for the period ending 31.3.2024 shall be considered:

Provided that in the case of a generating station or a transmission system, including a communication system which has completed its useful life as on 1.4.2024, or is completing its useful life during the 2024-29 tariff period, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 96 of these regulations.

(4) In the case of the generating station and the transmission system, including communication system declared under commercial operation prior to 1.4.2024, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2024, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.

(5) Any expenditure incurred or projected to be incurred on or after 1.4.2024 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernization expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.

(6) Any expenditure incurred for the emission control system during the tariff period as may be admitted by the Commission as additional capital expenditure for determination of supplementary tariff, shall be serviced in the manner specified in clause (1) of this Regulation.”

54. The debt-equity ratio considered for the purpose of tariff computation for the 2024-29 tariff period has been allowed under Regulation 18(3) of the 2024 Tariff Regulations. The debt-equity ratio considered for the purpose of computation of tariff for the Combined Assets for the 2024-29 tariff period is as follows:

Funding	Capital Cost as on 1.4.2024 (₹ in lakh)	(In %)	ACE in 2024-29 (₹ in lakh)	(In %)	Capital Cost as on 31.3.2029 (₹ in lakh)	(In %)
Debt	16970.28	70%	402.86	70%	17373.14	70%
Equity	7272.98	30%	172.65	30%	7445.63	30%
Total	24243.25		575.52		24818.77	

Depreciation

55. Regulation 33 of the 2024 Tariff Regulations provides as follows:



"33. Depreciation: (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In the case of the tariff of all the units of a generating station or all elements of a transmission system including the communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that the effective date of commercial operation shall be worked out by considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which a single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, the weighted average life for the generating station or the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In the case of commercial operation of the asset for a part of the year, depreciation shall be charged on a pro rata basis.

(3) The salvage value of the asset shall be considered as 10%, and depreciation shall be allowed up to the maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable;

.....

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system, as the case may be, shall not be allowed to be recovered at a later stage during the useful life or the extended life.

(4)

(5) Depreciation for Existing Projects shall be calculated annually based on the Straight-Line Method and at rates specified in Appendix-I to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the generating station or transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....

(6) Depreciation for New Projects shall be calculated annually based on the Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 15 years from the effective date of commercial



operation of the generating station or the transmission system, as the case may be, shall be spread over the balance useful life of the assets.

.....

(7) In the case of the existing projects, the balance depreciable value as on 1.4.2024 shall be worked out by deducting the cumulative depreciation as admitted to by the Commission up to 31.3.2024 from the gross depreciable value of the assets.

(8) The generating company or the transmission licensee, as the case may be, shall submit the details of capital expenditure proposed to be incurred during five years before the completion of useful life along with proper justification and proposed life extension. The Commission, based on prudence check of such submissions, shall approve the depreciation by equally spreading the depreciable value over the balance Operational Life of the generating station or unit thereof or fifteen years, whichever is lower, and in case of the transmission system shall equally spread the depreciable value over the balance useful life of the Asset or 10 years whichever is higher.

(9) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalised asset during its useful service

(10) Xxxxxxx

(11) Xxxxxxx

(12) Xxxxxxx”

56. The depreciation has been worked out on the basis of the admitted capital expenditure as on 1.4.2024 and thereafter up to 31.3.2029. The Weighted Average Rate of Depreciation (WAROD) has been worked out for the Combined Assets as per the depreciation rates specified under the 2024 Tariff Regulations.

57. The depreciation allowed for the Combined Assets under Regulation 33 of the 2024 Tariff Regulations for the 2024-29 tariff period is as follows:

(₹ in lakh)						
Sl. No.	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Opening Gross Block	24243.25	24818.77	24818.77	24818.77	24818.77
B	Addition during the year 2024-29 due to ACE	575.52	0.00	0.00	0.00	0.00
C	Closing Gross Block (A+B)	24818.77	24818.77	24818.77	24818.77	24818.77



D	Average Gross Block (A+C)/2	24531.01	24818.77	24818.77	24818.77	24818.77
E	Average Gross Block (90% depreciable assets)	21393.96	21681.72	21681.72	21681.72	21681.72
F	Average Gross Block (100% depreciable assets)	323.48	323.48	323.48	323.48	323.48
G	Depreciable Value (excluding IT equipment and software) (E*90%)	19254.56	19513.55	19513.55	19513.55	19513.55
H	Depreciable Value of IT equipment and software (F*100%)	323.48	323.48	323.48	323.48	323.48
I	Total Depreciable Value (G+H)	19578.04	19837.03	19837.03	19837.03	19837.03
J	Weighted Average Rate of Depreciation (WAROD) (in %)	5.11	5.07	5.04	5.03	2.89
K	Elapsed useful life at the beginning of the year (Year)	13.00	14.00	15.00	16.00	17.00
L	Balance useful life at the beginning of the year (Year)	15.00	14.00	13.00	12.00	11.00
N	Depreciation during the year (D*J)	346.48	364.98	364.98	364.98	364.98
O	Cumulative Depreciation at the end of the year	14727.31	15092.29	15457.27	15822.25	16187.23
P	Remaining Aggregate Depreciable Value at the end of the year	4850.74	4744.74	4379.76	4014.78	3649.80

Interest on Loan (IoL)

58. Regulation 32 of the 2024 Tariff Regulations provides as follows:

“32. Interest on loan capital: (1) The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered gross normative loans for the calculation of interest on loans.

(2) The normative loan outstanding as on 1.4.2024 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2024 from the gross normative loan.

(3) The repayment for each of the years of the tariff period 2024-29 shall be deemed to be equal to the depreciation allowed for the corresponding year or period. In case of decapitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis, and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalisation of such asset.



(4) Notwithstanding any moratorium period availed of by the generating company or the transmission licensee, as the case may be, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio or allocated loan portfolio;

Provided that if there is no actual loan outstanding for a particular year but the normative loan is still outstanding, the last available weighted average rate of interest of the loan portfolio for the project shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have any actual loan, then the weighted average rate of interest of the loan portfolio of the generating company or the transmission licensee as a whole shall be considered.

Provided that the rate of interest on the loan for the installation of the emission control system commissioned subsequent to date of commercial operation of the generating station or unit thereof, shall be the weighted average rate of interest of the actual loan portfolio of the emission control system, and in the absence of the actual loan portfolio, the weighted average rate of interest of the generating company as a whole shall be considered, subject to a ceiling of 14%;

Provided further that if the generating company or the transmission licensee, as the case may be, does not have any actual loan, then the rate of interest for a loan shall be considered as 1-year MCLR of the State Bank of India as applicable as on April 01, of the relevant financial year.

(6) The interest on the loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.”

59. The Weighted Average Rate of Interest on Loan has been considered based on the rate prevailing as on 1.4.2024. The Petitioner has prayed that any variation in the interest rate due to the floating rate of interest applicable, if any, during the 2024-29 tariff period may be adjusted. Accordingly, the floating rate of interest, if any, will be considered at the time of true-up. IoL has been allowed in accordance with Regulation 32 of the 2024 Tariff Regulations. The IoL allowed for the 2024-29 tariff period in respect of the Combined Assets is as follows:



(₹ in lakh)						
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
	Interest on Loan					
A	Gross Normative Loan	16970.27	17373.14	17373.14	17373.14	17373.14
B	Cumulative Repayments up to Previous Year	14380.82	14727.31	15092.29	15457.27	15822.25
C	Net Loan-Opening (A-B)	2589.45	2645.83	2280.85	1915.87	1550.89
D	Additions	402.86	0.00	0.00	0.00	0.00
E	Repayment during the year	346.48	364.98	364.98	364.98	364.98
F	Net Loan-Closing (C+D-E)	2645.83	2280.85	1915.87	1550.89	1185.91
G	Average Loan (C+F)/2	2617.64	2463.34	2098.36	1733.38	1368.40
H	Weighted Average Rate of Interest on Loan (in %)	8.9939	9.0237	8.8780	7.7908	7.9172
I	Interest on Loan (G*H)	235.43	222.28	186.29	135.04	108.34

Return on Equity (RoE)

60. Regulations 30 and 31 of the 2024 Tariff Regulations provide as follows:

“30. Return on Equity: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.

(2) Return on equity for existing project shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of-river hydro generating station and at the base rate of 16.50% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;

(3) Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal generating station and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;

Provided that return on equity in respect of additional capitalization beyond the original scope, including additional capitalization on account of the emission control system, Change in Law, and Force Majeure shall be computed at the base rate of one-year marginal cost of lending rate (MCLR) of the State Bank of India plus 350 basis points as on 1st April of the year, subject to a ceiling of 14%;

Provided further that:

i. In case of a new project, the rate of return on equity shall be reduced by 1.00%



for such period as may be decided by the Commission if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective RLDC;

.....”

“31. Tax on Return on Equity. (1) The rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. The effective tax rate shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the concerned generating company or the transmission licensee by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB of the Income Tax Act, 1961, the effective tax rate shall be the MAT rate, including surcharge and cess;

Provided further that in case a generating company or transmission licensee has opted for Section 115BAA, the effective tax rate shall be tax rate including surcharge and cess as specified under Section 115BAA of the Income Tax Act, 1961.

(2) The rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

(3) The generating company or the transmission licensee, as the case may be, shall true up the effective tax rate for every financial year based on actual tax paid together with any additional tax demand, including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2024-29 on actual gross income of any financial year. Further, any penalty arising on account of delay in deposit or short deposit of tax amount shall not be considered while computing the actual tax paid for the generating company or the transmission licensee, as the case may be.

Provided that in case a generating company or transmission licensee is paying Minimum Alternate Tax (MAT) under Section 115JB, the generating company or the transmission licensee, as the case may be, shall true up the grossed-up rate of return on equity at the end of every financial year with the applicable MAT rate including surcharge and cess.

Provided that in case a generating company or transmission licensee is paying tax under Section 115BAA, the generating company or the transmission licensee, as the case may be, shall true up the grossed-up rate of return on equity at the end of every financial year with the tax rate including surcharge and cess as specified under Section 115BAA.

Provided that any under-recovery or over recovery of grossed up rate on return



on equity after truing up, shall be recovered or refunded to beneficiaries or the long-term customers, as the case may be, on a year-to-year basis.”

61. The Petitioner has submitted that the MAT rate is applicable to it. We have considered the Petitioner’s submissions and have perused the record.

62. We have considered the applicable MAT rate for the RoE, which will be trued-up in accordance with the 2024 Tariff Regulations. The RoE allowed for the Combined Assets for the 2024-29 tariff period is as follows:

(₹ in lakh)						
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
	Return on Equity					
A	Opening Equity	7272.98	7445.63	7445.63	7445.63	7445.63
B	Additions	172.66	0.00	0.00	0.00	0.00
C	Closing Equity (A+B)	7445.63	7445.63	7445.63	7445.63	7445.63
D	Average Equity (A+C)/2	7359.31	7445.63	7445.63	7445.63	7445.63
E	Return on Equity (Base Rate) (in %)	15.50	15.50	15.50	15.50	15.50
F	MAT Rate for respective year (in %)	17.472	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (in %)	18.782	18.782	18.782	18.782	18.782
H	Return on Equity (D*G)	1382.22	1398.44	1398.44	1398.44	1398.44

Operation & Maintenance Expenses (O&M Expenses)

63. The O&M Expenses claimed by the Petitioner for the Combined Assets for the 2024-29 period are as follows:

(₹ in lakh)					
Particulars	Combined Assets				
	2024-25	2025-26	2026-27	2027-28	2028-29
O&M Expenses (₹ in lakh)	363.14	382.32	402.10	423.06	445.87

64. The norms specified under Regulation 36(3) of the 2024 Tariff Regulations provides as follows:

“36. Operation and Maintenance Expenses:

...



(3) Transmission system: (a) The following normative operation and maintenance expenses shall be admissible for the transmission system:

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Norms for sub-station Bays (Rs Lakh per bay)					
765 kV	41.34	43.51	45.79	48.20	50.73
400 kV	29.53	31.08	32.71	34.43	36.23
220 kV	20.67	21.75	22.90	24.10	25.36
132 kV and below	15.78	16.61	17.48	18.40	19.35
Norms for Transformers/ Reactors (Rs Lakh per MVA or MVAR)					
O&M expenditure per MVA or per MVAR (Rs Lakh per MVA or MVAR)	0.262	0.276	0.290	0.305	0.322
Norms for AC and HVDC lines (Rs Lakh per km)					
Single Circuit (Bundled Conductor with six or more sub-conductors)	0.861	0.906	0.953	1.003	1.056
Single Circuit (Bundled conductor with four sub-conductors)	0.738	0.776	0.817	0.860	0.905
Single Circuit (Twin & Triple Conductor)	0.492	0.518	0.545	0.573	0.603
Single Circuit (Single Conductor)	0.346	0.259	0.272	0.287	0.302
Double Circuit (Bundled conductor with four or more sub-conductors)	1.291	1.359	1.430	1.506	1.585
Double Circuit (Twin & Triple Conductor)	0.861	0.906	0.953	1.003	1.056
Double Circuit (Single Conductor)	0.369	0.388	0.409	0.430	0.453
Multi Circuit (Bundled Conductor with four or more sub-conductor)	2.266	2.385	2.510	2.642	2.781
Multi Circuit (Twin & Triple Conductor)	1.509	1.588	1.671	1.759	1.851
Norms for HVDC stations					
HVDC Back-to-Back stations (Rs Lakh per MW) (Except Gazuwaka BTB)	2.07	2.18	2.30	2.42	2.55
Gazuwaka HVDC Back-to-Back station (Rs Lakh per MW)	1.83	1.92	2.03	2.13	2.24
HVDC bipole scheme (Rs Lakh per MW)	1.04	1.10	1.16	1.22	1.28

Provided that the O&M expenses for the GIS bays shall be allowed as worked out by multiplying 0.70 of the O&M expenses of the normative O&M expenses for bays;

Provided that the O&M expense norms of Double Circuit quad AC line shall be applicable to for HVDC bi-pole line;

Provided that the O&M expenses of ± 500 kV Mundra - Mohindergarh HVDC bipole scheme (2500 MW) shall be allowed as worked out by multiplying 0.80 of the normative O&M expenses for HVDC bipole scheme;



Provided further that the O&M expenses for Transmission Licensees whose transmission assets are located solely in NE Region (including Sikkim), States of Uttarakhand, Himachal Pradesh, the Union Territories of Jammu and Kashmir and Ladakh, district of Darjeeling of West Bengal shall be worked out by multiplying 1.50 to the normative O&M expenses prescribed above.

(b) The total allowable operation and maintenance expenses for the transmission system shall be calculated by multiplying the number of substation bays, transformer capacity of the transformer/reactor/Static Var Compensator/Static Synchronous Compensator (in MVA/MVar) and km of line length with the applicable norms for the operation and maintenance expenses per bay, per MVA/MVar and per km respectively.

.....”

65. We have considered the Petitioner’s submission. The O&M Expenses have been worked out for the Combined Assets in accordance with Regulation 36 of the 2024 Tariff Regulations, and the same are as follows:

Particulars	Combined Assets				
	2024-25	2025-26	2026-27	2027-28	2028-29
LILO of Ballabgarh - Bhiwadi 400 kV S/C line at Gurgaon (including Multi circuit)					
No. of Bays	4	4	4	4	4
Norms (₹ lakh/Bay)	0.262	0.276	0.29	0.305	0.322
2 x 315 MVA 400/220 kV Gurgaon (GIS) Sub-station					
No. of Bays	6	6	6	6	6
Norms (₹ lakh/Bay)	0.262	0.276	0.29	0.305	0.322
Transmission Line					
D/C Twin/Triple Conductor	33,192	33,192	33,192	33,192	33,192
Norms (₹ lakh/Bay)	0.861	0.906	0.953	1.003	1.056
Total O&M Expenses allowed (₹ in lakh)	363.14	382.33	402.10	423.07	445.87

Interest on Working Capital (IWC)

66. Regulations 34(1)(d), 34(3) and 34(4) of the 2024 Tariff Regulations specify as



follows:

“34. Interest on Working Capital: (1) The working capital shall cover:

.....

(d) For Hydro generating station (including Pumped Storage Hydro generating station) and Transmission System:

- (i) Receivables equivalent to 45 days of annual fixed cost;
- (ii) Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and
- (iii) Operation and maintenance expenses, including security expenses for one month.

(2)

(3) Rate of interest on working capital shall be on a normative basis and shall be considered at the Reference Rate of Interest as on 1.4.2024 or as on 1st April of the year during the tariff period 2024-29 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:

Provided that in case of truing-up, the rate of interest on working capital shall be considered at Reference Rate of Interest as on 1st April of each of the financial year during the tariff period 2024-29.

(4) Interest on working capital shall be payable on a normative basis, notwithstanding that the generating company or the transmission licensee has not taken a loan for working capital from any outside agency.”

67. The Petitioner has considered the rate of IWC as 11.90% as on 1.4.2024. IWC has been worked out in accordance with Regulation 34 of the 2024 Tariff Regulations. The ROI considered is 11.90% (SBI 1-year MCLR applicable as on 1.4.2024 of 8.65% plus 325 basis points) for the FY 2024-25 to FY 2028-29.

68. The components of the working capital and interest allowed thereon under Regulation 34 of the 2024 Tariff Regulations for the 2024-29 tariff period in respect of the Combined Assets are as under:

(₹ in lakh)						
	Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
A	Working Capital for O&M Expenses (O&M Expenses for one month)	30.26	31.86	33.51	35.26	37.16



B	Working Capital for Maintenance Spares (15% of O&M Expenses)	54.47	57.35	60.31	63.46	66.88
C	Working Capital for Receivables (Equivalent to 45 days of Annual Fixed Cost/Annual Transmission Charges)	292.46	297.62	295.66	291.14	291.54
D	Total Working Capital (A+B+C)	377.19	386.83	389.49	389.85	395.57
E	Rate of Interest for Working Capital (in %)	11.90	11.90	11.90	11.90	11.90
F	Interest on Working Capital (D*E)	44.89	46.03	46.35	46.39	47.07

Annual Fixed Charges of the 2024-29 Tariff Period

69. The Annual Transmission Charges allowed in respect of the Combined Assets for the 2024-29 tariff period are as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Depreciation	346.48	364.98	364.98	364.98	364.98
Interest on Loan	235.43	222.28	186.29	135.04	108.34
Return on Equity	1382.22	1398.44	1398.44	1398.44	1398.44
Interest on Working Capital	44.89	46.03	46.35	46.39	47.07
O&M Expenses	363.14	382.33	402.10	423.07	445.87
Total	2372.16	2414.06	2398.16	2367.92	2364.70

Filing Fee and Publication Expenses

70. The Petitioner has claimed reimbursement of the fee paid by it for filing the Petition and the expenses incurred on publication of notices. The Petitioner has further submitted that it is entitled to reimbursement of these expenses directly from the beneficiaries or the long-term customers, as the case may be, in accordance with Regulation 94(1) of the 2024 Tariff Regulations.

71. We have considered the Petitioner's submissions. The Petitioner is entitled to



reimbursement of the filing fee and publication expenses directly from the beneficiaries or long-term customers, as the case may be.

Fees and Charges of Central Transmission Utility of India Limited (CTUIL)

72. The Petitioner has submitted that, as per Regulation 99 of the 2024 Tariff Regulations, the fees and charges of the CTUIL may be allowed separately through a separate regulation. The Petitioner has further submitted that in the absence of such regulation, the expenses will be borne by it and recovered as additional O&M Expenses through a separate Petition at the end of the tariff period.

73. Regulation 99 of the 2024 Tariff Regulations, which provides as under:

“99. Special Provisions relating to Central Transmission Utility of India Ltd. (CTUIL): The fees and charges of CTUIL shall be allowed separately by the Commission through a separate regulation:

Provided that until such regulation is issued by the Commission, the expenses of CTUIL shall be borne by Power Grid Corporation of India Ltd. (PGCIL) which shall be recovered by PGCIL as additional O&M expenses through a separate petition.”

74. We have considered the Petitioner’s submissions and perused Regulation 99 of the 2024 Tariff Regulations. In view of the explicit provision therein, we permit the Petitioner, i.e., PGCIL, to bear the fees and charges of CTUIL and recover the same as additional O&M Expenses through a separate Petition until such regulation is notified by the Commission.

Licence Fee and RLDC Fees and Charges

75. The Petitioner has claimed reimbursement of the license fee, RLDC Fees and Charges. The Petitioner is allowed the reimbursement of the license fee in accordance with Regulation 94(4) of the 2024 Tariff Regulations for the 2024-29 tariff period. The Petitioner is also allowed to recover the RLDC fee and charges from the beneficiaries



in terms of Regulation 94(3) of the 2024 Tariff Regulations for the 2024-29 tariff period.

Goods and Services Tax

76. The Petitioner has submitted that the transmission charges claimed herein are exclusive of GST, and in the event GST is levied in the future, the same shall be additionally paid by the Respondents and be charged and billed separately by the Petitioner. It is also prayed that, if any additional taxes are payable, the Petitioner may pay them on account of the demand from the Government/Statutory Authorities, and that the Commission may allow the same to be recovered from the beneficiaries.

77. We have considered the Petitioner's submissions. Since GST is not currently levied on transmission services, we find the Petitioner's prayer on this count premature.

Security Expenses, Insurance and Capital Spares

78. The Petitioner has submitted that, as per Regulation 36(3)(d) of the 2024 Tariff Regulations, security expenses and capital spares costing more than ₹10 lakh, and insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after a prudence check.

79. As regards the security expenses of the combined assets, the Petitioner has submitted that it shall file a separate Petition for truing up of security expenses from 1.4.2019 to 31.3.2024 under Regulation 35(3)(c) of the 2019 Tariff Regulations, and recovery of security expenses from 1.4.2024 to 31.3.2029 under Regulation 36(3)(d) of the 2024 Tariff Regulations. No security expenses for the Combined Assets have been claimed in the instant Petition.

80. The Petitioner has submitted that insurance expenses have not been claimed in the instant Petition. It intends to file a separate Petition for claiming the overall insurance



expenses and the consequential Interest on Working Capital (IWC) thereon. The estimation will be based on the actual insurance expenses incurred for FY 2023-24, escalated at a rate of 5.25% per annum to arrive at the estimated insurance expenses for each year of the 2024-29 tariff period, i.e., FY 2024-25, FY 2025-26, FY 2026-27, FY 2027-28, and FY 2028-29.

81. The Petitioner has not claimed capital spares for the Combined Assets in the instant Petition for the 2024-29 tariff period. It has been submitted that a separate Petition will be filed for the capital spares consumed and the consequential IWC thereon, based on actuals in accordance with the 2024 Tariff Regulations. The Petitioner has further submitted that it has already filed Petition No. 45/MP/2024, wherein capital spares for the 2019-24 tariff period have been claimed as per the 2019 Tariff Regulations.

82. We have considered the Petitioner's submissions and have perused the record. It is appropriate to refer to Regulation 36(3)(d) of the 2024 Tariff Regulations, which provides as follows:

"36(3)

(d) The Security Expenses, Capital Spares individually costing more than Rs. 10 lakh and Insurance expenses arrived through competitive bidding for the transmission system and associated communication system shall be allowed separately after prudence check:

Provided that in case of self-insurance, the premium shall not exceed 0.12% of the GFA of the assets insured;

Provided that the transmission licensee shall submit the along with estimated security expenses based on assessment of the security requirement, capital spares and insurance expenses, which shall be trued up based on details of the year-wise actuals along with appropriate justification for incurring the same and along with confirmation that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization."

83. On perusal of Regulation 36(3)(d) of the 2024 Tariff Regulations and considering



the Petitioner's submissions, the Petitioner is allowed to file a single consolidated Petition comprising security expenses, capital spares individually costing more than ₹10 lakh and insurance expenses on the estimated basis as per the 2024 Tariff Regulations for the 2024-29 tariff period.

Sharing of Transmission Charges

84. The Petitioner has submitted that the truing-up of the tariff for the 2019-24 tariff period shall be recovered on a monthly basis in accordance with Regulation 57 of the 2019 Tariff Regulations, and shall be shared among the beneficiaries and long-term transmission customers. Furthermore, the tariff for the 2024-29 period shall be recovered on a monthly basis in accordance with Regulation 78 of the 2024 Tariff Regulations, and shall be shared by the beneficiaries and long-term transmission customers in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 ("2020 Sharing Regulations") as amended from time to time.

85. The Petitioner has further submitted that truing-up of transmission tariff should be done in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Sixth Amendment), Regulations, 2019, until the 2020 Sharing Regulations comes into force. Thereafter, the truing-up shall be undertaken in accordance with the 2020 Sharing Regulations, as amended from time to time.

86. We have considered the Petitioner's submission. The billing, collection, and disbursement of transmission charges for the Combined Assets shall be undertaken in accordance with the provisions of the 2020 Sharing Regulations, as provided under Regulation 57 of the 2019 Tariff Regulations for the 2019-24 tariff period, and Regulation



78 of the 2024 Tariff Regulations for the 2024-29 tariff period.

87. To summarise:

a. The trued-up Annual Fixed Charges (AFC) allowed for the 2019-24 tariff period are as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Claimed in the Petition	3653.21	3560.86	3469.19	3380.58	2552.18
Allowed in this order	3774.36	3641.00	3540.62	3445.46	2489.62

b. The Annual Fixed Charges allowed for the 2024-29 tariff period in this order are as follows:

(₹ in lakh)					
Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Claimed in the Petition	2433.09	2472.86	2454.66	2424.78	2427.63
Allowed in this order	2372.16	2414.06	2398.16	2367.92	2364.70

88. This order disposes of Petition No. 199/TT/2025, in terms of the above discussions and findings.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

